

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2804
ANSWERED ON:29.08.2012
CRITERIA FOR UNIVERSITIES
Ju Dev Shri Dilip Singh

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the criteria set for Universities to be recognized under section 2
- (f) of the UGC Act, 1956;
- (b) the number of private universities of Chhattisgarh State which have applied for recognition under section 2
- (f);
- (c) the number of applications that have already been approved or disapproved as on date; and
- (d) the time by which the decision on remaining applications is likely to be taken?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a): As per Section 2(f) of the University Grants Commission (UGC) Act, 1956, "University" means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the Commission in accordance with the regulations made in this behalf under the Act". As such, the Universities established by Central Government and State Governments are automatically included under Section 2(f) of the UGC Act, 1956.

(b): A per the information available with the UGC, there are 5 Private Universities in the state of Chhattisgarh:

(c) & (d): The UGC has no power under the UGC Act to disapprove a university, which is duly established and incorporated through a state legislation. Based on the Acts received from the five Universities, their names have been included in the list of universities maintained by the UGC. At present, no proposal for inclusion in the UGC list is pending before the UGC.